

[श्री प्रकाशवीर शास्त्री]

था कि यह तीन इतनी बड़ी-बड़ी सेलेक्ट कमेटियां बन रही हैं, इन में केवल एक को छोड़ कर बाकी दो सेलेक्ट कमेटियों में भारतीय क्रांति दल के किसी भी सदस्य को सम्मिलित नहीं किया गया है। मुझे बताया गया कि अब यह लिस्ट प्रकाशित हो चुकी है और अब इस में कोई परिवर्तन करना कठिन है लेकिन अब आज इसमें परिवर्तन किया जा रहा है। तो भविष्य में अगर इस तरह की चीज हो तो उस में सब गुटों को समान रूप से प्रतिनिधित्व मिले इस के बारे में व्यवस्था प्राप कर दें।

MR. SPEAKER: The question is:

"That the Bill to consolidate and amend the law relating to the Central duties of excise, be referred to a Select Committee consisting of 24 members, namely:—

Shri B. R. Bhagat
Shri Onkar Lal Bohra
Shri C. K. Chakrapani
Shri Valmiki Chaudhary
Shri C. C. Desai
Shri P. K. Ghosh
Shri Lakhan Lal Gupta
Shri Z. M. Kahandole
Shri Latafat Ali Khan
Shri S. M. Krishna
Shri Maharaj Singh
Shri F. H. Mohsin
Shri J. H. Patel
Shri S. D. Patil
Shri N. G. Ranga
Shrimati Uma Roy
Shri Erasmo de Sequeira
Shri Era Sezhiyan
Shri Prakash Vir Shastri
Shri Bansh Narain Singh
Shri S. M. Solanki
Shri K. Suryanarayana
Shri Om Prakash Tyagi; and
Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session.

The motion was adopted

11.28 hrs.

COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I beg to move:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969, to a Joint Committee of the Houses, be suspended."

MR. SPEAKER: The question is:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969, to a Joint Committee of the Houses, be suspended."

The motion was adopted.

SHRI P. C. SETHI: Sir, with your permission, in this motion I want to make two changes, viz., in the place of Shrimati Indira Gandhi, Shri Sant Bux Singh and in the place of Shri S. K. Sambandhan, Shri S. Kandappan are included.

Sir, I beg to move:

"That the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matter connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

Shri Sonubhau Dagadu Baswant
Shrimati Jyotsna Chanda
Shri Dinkar Desai
Shri Nageshwar Dwivedi
Shri J. M. Imam

Shri S. M. Joshi
 Shrimati Sangam Laxmi Bai
 Shri Dhuleshwar Meena
 Shri Anand Narain Mulla
 Shri P. K. Vasudevan Nair
 Shri D. N. Patodia
 Chaudhuri Randhir Singh
 Shri S. Kandappan
 Shri S. S. Kothari
 Shri S. M. Siddayya
 Shri S. N. Shukla
 Shri Sant Bux Singh
 Shri R. Umanath
 Shri Nagendra Prasad Yadav
 Shri Prakashchand B. Sethi and

10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the first day of the next session;"

SHRI M. N. REDDY (Nizamabad):
 Sir, the Rajya Sabha has already adjourned.

MR. SPEAKER: You can put it till the last day of the next session.

SHRI P. C. SETHI: I amend it accordingly :

"that the Committee shall make a report to this House by the last day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: In this modified form I will put it to vote.

The question is:

"That the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto, be referred to Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

Shri Sonubhau Dagadu Baswant
 Shrimati Jyotsna Chanda
 Shri Dinkar Desai
 Shri Nageshwar Dwivedi
 Shri J. M. Imam
 Shri S. M. Joshi
 Shri S. Kandappan
 Shri S. S. Kothari
 Shrimati Sangam Laxmi Bai
 Shri Dhuleshwar Meena
 Shri Anand Narain Mulla
 Shri P. K. Vasudevan Nair
 Shri D. N. Patodia
 Chaudhuri Randhir Singh
 Shri S. M. Siddayya
 Shri S. N. Shukla
 Shri Sant Bux Singh
 Shri R. Umanath.
 Shri Nagendra Prasad Yadav
 Shri Parkash Chand B. Sethi and
 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.